

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 193/TT/2019

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2019 of Asset-I: 400 kV D/C Alipurduar-Punatsangchun Transmission Line alongwith associated bays at Alipurduar Sub-station, Asset-II: 02 nos. of 220 kV bays at Alipurduar Sub-station under the transmission system associated with Transmission system for development of pooling station in Northern part of West Bengal and transfer of power from Bhutan to NR/WR.
- Date of Hearing** : 28.8.2020
- Coram** : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : West Bengal State Electricity Distribution Company Ltd. & 7 Others
- Parties present** : Shri S.S. Raju, PGCIL
Shri A.K. Verma, PGCIL
Shri B. Dash, PGCIL
Shri Ved Rastogi, PGCIL

Record of Proceedings

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition is filed for determination of tariff from COD to 31.3.2019 in respect of Asset-I: 400 kV D/C Alipurduar-Punatsangchun Transmission Line alongwith associated bays at Alipurduar Sub-station and Asset-II: 02 nos. of 220 kV bays at Alipurduar Sub-station under the transmission system associated with Transmission System for development of pooling station in Northern part of West Bengal and transfer of power from Bhutan to NR/WR. The construction of generation and transmission line being implemented by Bhutan Government has not yet been completed.



3. The representative for the Petitioner submitted that pursuant to the directions of the Commission *vide* RoP dated 11.2.2020 regarding the issue of settlement of mismatch between the instant transmission assets and the downstream/ upstream assets, the Petitioner approached the concerned authorities (Generator-Bhutan). However, due to the lockdown, the said issue could not be resolved. Accordingly, the Petitioner sought adjournment in the matter and submitted that only after getting the reply from the Bhutan government, it will be in a position to proceed further.
4. The Commission allowed the request of the Petitioner.
5. The petition shall be listed for further hearing in due course of time for which separate notice will be issued.

By order of the Commission

Sd/-
(V. Sreenivas)
Deputy Chief (Law)

